



2026:AHC:164174

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 7915 of 2026**

Inam Das

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Rajesh Kumar Kanojia
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicant; and learned A.G.A. for the State.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 11 of 2018, under Sections 420, 468, 471 and 120-B of the I.P.C., Police Station – Dehli Gate, District Meerut, with a prayer to enlarge him on anticipatory bail, as the applicant apprehends his arrest in the aforesaid case.
3. The learned counsel for the applicant states that the applicant has been falsely implicated in the present case. He has nothing to do with the alleged offence in spite of that the police are trying to arrest the applicant. Learned counsel for the applicant further submits that FIR of the present case was lodged on 17.01.2018 against applicant and as many as 83 others with the allegation that applicant along with others misappropriated the public money related to Kanya Vidyadhan Yojna but entire allegation leveled against the applicant is totally false. He further submits that the alleged misappropriation said to have been taken place in the year 2006-07 but FIR of the present case was lodged in the year 2018. He further submits that even during investigation applicant has not been arrested and after service of notice under Section 41-A Cr.P.C. charge-sheet has been filed against him and there is no allegation that he did not cooperate with the investigation. He further submits that after submission of the charge-sheet applicant is having apprehension that if he will appear before the court concerned then he will be sent to jail. He further submits that there is no occasion for the applicant to go behind the bar after more than 15 years of alleged misappropriation.
4. Learned counsel for the applicant further submits that against total 84 persons including the applicant and Rambeer, Rajbeer Pal Singh, Prakash

Veer and Madanpal Singh were nominated in the first information report. It is further submitted that the co-accused Rambeer has granted anticipatory bail by the coordinate Bench of this Court vide order dated 4.9.2025 in ABAIL No. 2045 of 2025 and co-accused Rajbeer Pal Singh, Prakash Veer, Madanpal Singh, Jaiprakash, Guruvachan Pal Singh, Raghuvansh Kumar Sharma, Jitendra Singh, Ravidutt Sharma, Prahlad Singh, Harisharan , Brahmaddutt Sharma, Atar Singh, Harveer Singh, Rakesh Kumar, Jaiprakash, and Samarpal Singh NABAIL Nos. 8007 of 2025, 6389 of 2026, 1621 of 2026, 1358 of 2026, 3898 of 2026, 4073 of 2026, and 5363 of 2026 respectively. It has also been stated that, in case the applicant is granted anticipatory bail, he shall not misuse the liberty of bail and shall cooperate with the investigation, and shall abide by all the conditions that may be imposed by the Court. It is further submitted that the charge-sheet has already been submitted in this case.

5. Learned A.G.A. has opposed the prayer for grant of anticipatory bail, however, it is not disputed that the alleged misappropriated amount has already been deposited.

6. I have considered the submissions made by the learned counsel for the parties.

7. There is allegation that the applicant along with others misappropriated the public money related to Kanya Vidyadhar Yojna but the FIR of the present case has been lodged after more than ten years against as many as 84 persons including the applicant. Co-accused Rajbeer Pal Singh, Prakash Veer, Madanpal Singh, Jaiprakash, Guruvachan Pal Singh, Raghuvansh Kumar Sharma, Jitendra Singh, Ravidutt Sharma, Prahlad Singh, Harisharan , Brahmaddutt Sharma, Atar Singh, Harveer Singh, Rakesh Kumar, Jaiprakash, and Samarpal Singh have been granted anticipatory by a coordinate Bench of this Court.

8. Taking into consideration the entire facts and circumstances of the case, as discussed above, I deem it appropriate to enlarge the applicant on anticipatory bail.

9. The anticipatory bail application of the applicant is **allowed**.

10. The applicant - **Inam Das** shall appear before the trial Court within three weeks from today and shall be released on bail on filing his personal bond and surety in the like amount to the satisfaction of the Court concerned with the following conditions:-

i. The applicant shall remain present before the trial Court on each date fixed unless exempted by the trial Court;

- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. The applicant shall not leave India without the previous permission of the Court;
- iv. The applicant shall not pressurize/intimidate the prosecution witness;

11. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

12. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 5, 2026
Kushal

(Rajiv Lochan Shukla,J.)